

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI  
COURT-V

Item No.-202  
IB - 3372/ND/2019

IN THE MATTER OF:

Satish Mittal  
Vs  
M/s Ozone Builders and Developers Pvt. Ltd.

....Applicant

.....Respondent

SECTION

Under Section 7 of IBC, 2016

Order delivered on 20.12.2019

CORAM:

MS. INA MALHOTRA,  
HON'BLE MEMBER (JUDICIAL)

SMT. SAROJ RAJWARE  
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv. Shadan Farasat and Adv. Shruti Narayan  
For the Respondent :

ORDER

Notice to the Corporate Debtors/Respondent by all modes including process of the bench.  
Notice be served to the Corporate Debtors/respondent through its Directors. Affidavit of service to be filed by the next date of hearing. Returnable on 03.01.2020.

-Sd-

(SAROJ RAJWARE)  
MEMBER (T)

-Sd-

(INA MALHOTRA)  
MEMBER (J)

CG